

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
MUMBAI**

REGIONAL BENCH - COURT NO. I

Excise Miscellaneous Application No. 86675 of 2025
(on behalf of Appellant)

In

Excise Appeal No. 86762 of 2017

(Arising out of Order-in-Original No. Belapur/01/Bel-I/R-III/Appollo/COMMR/SFA/2017-18 dated 11.04.2017 passed by the Commissioner of Central Excise, Belapur)

**Shri Giridhar R. Jalani, Managing Director,
M/s. Apollo Soyuz Electrical Pvt. Ltd.**

EL, 74/75, MIDC Electronic Zone,
Mahape, Navi Mumbai – 400 701.

.... Appellant

Versus

Commissioner of Central Excise, Belapur

1st Floor, C.G.O. Complex, CBD Belapur,
Navi Mumbai – 400 614.

.... Respondent

Appearance:

Shri Tarun Arora, Chartered Accountant for the Appellant

Shri P.K. Acharya, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. M.M. PARTHIBAN, MEMBER (TECHNICAL)

FINAL ORDER NO. A/86224/2025

Date of Hearing: 01.08.2025

Date of Decision: 01.08.2025

Per: S.K. MOHANTY

Heard both sides

2. Learned Consultant appearing for the applicant / appellant prayed for withdrawing the appeal. Prayer made by the learned Consultant is considered and accordingly, the appeal is dismissed as withdrawn.

3. The miscellaneous application is accordingly disposed of.

(Dictated and pronounced in open court)

(S.K. Mohanty)
Member (Judicial)

(M.M. Parthiban)
Member (Technical)

Sinha